

**GOVERNMENT OF INDIA
MINISTRY OF HEALTH AND FAMILY WELFARE
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**LOK SABHA
UNSTARRED QUESTION NO. 3958
TO BE ANSWERED ON 10TH AUGUST, 2018**

FAKE ANTI-CANCER DRUGS

**3958. SHRIMATI ANJU BALA:
SHRI TEJ PRATAP SINGH YADAV:**

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) whether the Government has taken note of Fake Anti-Cancer Drugs (FACD) rackets operating from various parts of the country including Delhi;
- (b) if so, the details thereof along with the reaction of the Government thereto;
- (c) whether pharmaceutical firms accused in FACD case under-investigation of Central Bureau of Investigation are still active and trading in drug market and if so, the response of the Government thereon;
- (d) whether the Government is aware that FACD are killing as well as looting the citizens and if so, the details thereof; and
- (e) the corrective steps taken by the Government in this regard?

**ANSWER
THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND
FAMILY WELFARE
(SHRI ASHWINI KUMAR CHOUBEY)**

(a) & (b): The Government has not received any such report.

However, Drugs Control Department, Govt. of N.C.T. of Delhi had inspected/raided the premises of various dealers/persons in 2017. Seizures were made from four locations/persons who were found dealing in anti-cancer drugs without holding drug licenses as required under the Drugs & Cosmetics Act, 1940 and Rules, 1945 thereunder. Accordingly, FIRs have been registered against the erring firms/persons under the provisions of the said Act.

During these raids/inspection, total six samples of anti-cancer drugs were collected to ascertain their quality and all these samples were declared as of "Standard Quality" after being tested at the Regional Drugs Testing Laboratory (RDTL), Chandigarh.

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(c): Central Bureau of Investigation (CBI) has not registered any case relating to Fake Anti-Cancer Drugs during the last three years.

(d): Does not arise in view of (a) & (b) above.

(e): The Government is committed to ensuring that the quality, safety and efficacy of drugs are not compromised. With this in view, the Government has taken a series of measures including increase in regulatory and laboratory manpower, strengthening legal provisions, workshops and training programmes for manufacturers and regulatory officials and measures such as risk based inspections.

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